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Dr. D.Y. PATIL UNITECH SOCIETY'S

Dr. D. Y. PATIL LAW COLLEGE

Pimpri, Pune - 411018.

3rd NATIONAL MOOT COURT COMPETITION (VIRTUAL) 2024



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ABOUT THE INSTITUTION

Dr. D.Y. Patil Unitech Society was established in the year **1990** with the aim of providing education of all fields. Thus spreading education to the deserving students and thereby helping them to realize their dreams of career with the help of professional courses. The educational complex of Unitech Society at Pune covers total 75 acres of land at Pimpri & Tathwade. The educational complex at Pune consists 63 institutions. At its Pimpri educational complex the Unitech society has created excellent facilities for education in various fields such as Architecture, Engineering, Medical, Dental, Ayurveda, Homeopathy, Nursing, Physiotherapy, Law, Management, Pharmacy and Agricultural and Agriculture Marketing Business Management, etc. It provides world – class education to more than 15,000 National and International students. The location of the campus is in pollution-free, lush green and picturesque environment conducive to learning. Excellent hostel facilities and other student's amenities like well-equipped Central Library, Internet Facility, Auditoriums, Seminar Halls,, ATM Centre, Clinics, and Market for essential commodities, Banks, etc. are provided at campus.

Dr. D. Y. Patil Law College was established in the year **2001** and it is distinguished Law College affiliated with the University of Pune. Sheltered in huge well architecture premises along with multiple institutes, The college has a unique academic atmosphere chiefly characterized by interdisciplinary scholarly interaction and healthy competitive spirit and enthusiasm to excel in various curricular activities. Dr. D. Y. Patil Law College offers imparting knowledge and learning in legal disciplines to meet global challenges of 21st century. Within a very short span of time the college has gained recognition for preparing and grooming the students at under-graduate level into academically meritorious students and professionally efficient scholars. There are well qualified teaching staff, well equipped library, and other infrastructural facilities conducive for learning, development. Our commitment is to impart quality legal education through highly qualified and experienced lecturers along with clinical educational inputs through Moot Courts, Debates, Legal Literacy Camps and Research activities. With a view to provide practical experience and to inculcate lawyering skills among the students, **Dr. D. Y. Patil Law College** is organizing the **3rd Online National Moot Court Competition on 29th – 30th April 2024**



GLIMPSES OF PREVIOUS MOOT COURT COMPETITION



AWARDS



: WINNING TEAM :

₹12,000/- (Twelve Thousand Only) + Law Skills academic course + Certificate

: 1st RUNNER UP :

₹8,000/- (Eight Thousand Only) + Certificate.

: 2nd RUNNER UP :

₹6,000 /- (Six Thousand Only) + Certificate.

: BEST MOOTER :

₹3000 /- (Three Thousand Only) + Certificate

: BEST MEMORIAL :

₹3000 /- (Three Thousand Only) + Certificate

IMPORTANT DATES

SR. NO.	EVENTS	DATES
1	PUBLICATION OF MOOT PROPOSAL	1st APRIL 2024
2	LAST DATE OF REGISTRATION	15th APRIL 2024
3	LAST DATE TO PAY REGISTRATION FEES	15th APRIL 2024
4	SUBMISSION OF MEMORIAL (SOFT COPY)	22nd APRIL 2024
5	DATE OF COMPETITION	29th & 30th APRIL 2024

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- Moot Proposition -

1. The Union of Indiana is a diverse nation located on the Continent of Asiana. With a population of over 1.4 billion, it is the largest democratic country in the world and has a federal form of government. It claimed its independence in 1947 and is governed by the Constitution of Indiana, 1950. Like every democratic country Indiana also faces some unprecedented Socio and Political challenges. These challenges often raise unsought or unanswered legal questions. These questions require fresh interpretation of statues of law. One such instance has been seen in the state of Mahapradesh.
2. The “Shakti Sangha Party” has been recognized as a state political party by the Election Commission of Indiana in 1966 with its strong ideology on freedom of speech, rational secularism, socialism, national integrity and many more. On 23rd January 2018, Mr. Jitendra Jagga was elected as the Party President or the ‘Paksh Pramukh’. In October 2019, the 14th Legislative Assembly of Mahapradesh was held for a total of two hundred and eight-eight seats. In this election the seats secured by different political parties have been as follows:-,

Sr. No.	Political Party	Seats Secured
1.	Indiana Lok Party (ILP)	106
2.	Shakti Sangha Party (SSP)	56
3.	Rakshak Janseva Party (RJP)	53
4.	Indiana Janjagruk Party (IJP)	44
5.	Independent Candidates	13

3. The SSP formed a post-poll alliance with RJP and the IJP which came to be known as Gramin Uday Aghadi (Hereafter GUA). The GUA successfully secured the claim to form government and Mr. Jitendra Jagga was sworn in as the Chief Minister of Mahapradesh. Furthermore, on 25th November 2019, Mr. Jagganath Salvi was appointed Group Leader of SSP, a post so far held by Mr. Jitendra Jagga. and Mr. Samay Prakash was appointed as the Chief Whip of SSP on the same day this information was communicated to the Speaker of the Mahapradesh Legislative Assembly.
4. In June 2022, it was reported that some MLAs of SSP were meeting the senior leaders of the ILP, the opposition party. The reason was claimed to be the difference of ideology among the members of the SSP. The core ideologies of SSP have always been more like that of ILP than that of RP and IJP. At this time, due to the vacant seat of Speaker, its duties were being discharged by the Deputy Speaker, Mr. Nazim Zohari.

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- Moot Proposition -

5. Later, SSP got fractured into two factions: One led by then Chief Minister Mr. Jitendra Jagga, and the other led by Group Leader of the SSP, Mr. Jagganath Salvi. Each faction passed numerous resolutions pertaining to matters of the SSP claiming to be the “real” political party. Mr. Jagganath Salvi faction’s decision signified a key change in its position within the SSP. Earlier, the faction appointed Mr. Jagganath Salvi as the Chief Leader of SSP, while it continuously maintained Mr. Jitendra Jagga as their Party Chief.
6. On 21st June 2022, the Chief Whip of SSP, Mr. Samay Prakash, issued a whip for a meeting for all the MLAs of SSP. Many MLAs including the group leader Mr. Jagganath Salvi, did not attend the meeting. A resolution was passed in the same meeting replacing Mr. Jagganath Salvi with one Mr. Amar Chaurasia as the Group Leader of SSP and the same was communicated to the Deputy Speaker on the very same day. The Deputy Speaker communicated his acceptance of the change in the Group Leader of the SSP.
7. On the same day, thirty-four MLAs of SSP organized a separate meeting and passed a resolution in the city of Wowhati, Sama reaffirming that Mr. Jagganath Salvi “Continues to be” the group leader of the SSP. Mr. Jagganath Salvi faction's national executive had passed a one-line resolution by appointing Mr. Jagganath Salvi as Party Chief and National leader of the SSP. A resolution was also passed that Mr. Samay Prakash was discharged from his duties as Chief Whip and Mr. Indu Gogoi was appointed in his place. The resolution is dated 21st June 2022.
8. Mr. Jagganath Salvi communicated the resolution passed by the thirty-four MLAs of the SSP to the Deputy Speaker due to which his appointment as Group Leader of SSP was reaffirmed. He also requested the Deputy Speaker not to recognize Mr. Atul Chaurasia as the Group Leader of SSP as the resolution reaffirming his appointment was passed. Further the party headed by Chief Whip Mr. Samay Prakash claimed that the Deputy Speaker received its communication on 22nd June 2022 while the other faction of SSP led by Mr. Jagganath Salvi claimed it to be on 21st June 2022.
9. Deputy Speaker, Mr. Nazim Zohari was also notified that a motion for his removal from office has been called by the same thirty-four MLAs. The notice was issued under Article 179(c) of the Constitution read with Rule 11 of the Maharashtra Legislative Assembly Rules 2019.
10. Later, On 22nd June 2022, Mr. Samay Prakash called all the MLAs of SSP through a medium of individual communications to attend a meeting that evening. The communication also mentioned that failure to attend the meeting will result in action against the individual(s) as per the provisions of the Constitution. The action was said to be taken under Schedule 10 of the Constitution. This meeting too was not attended by Mr. Jagganath Salvi and many other MLAs of SSP.

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- Moot Proposition -

11. Mr. Jagganath Salvi accused Mr. Samay Prakash of misusing the letterhead of SSP. He also claimed that a meeting of forty-five MLAs of the SSP was held under his chairmanship. He also claimed that Mr. Samay Prakash has been removed from the position of Chief Whip of the SSP. In place of Mr. Samay Prakash, Mr. Indu Gogoi was appointed as Chief Whip of the SSP, so Mr. Samay Prakash did not have the authority to sign the communication dated 22nd June 2022. It was therefore not binding upon Mr. Jagganath Salvi to attend the meeting scheduled by Mr. Samay Prakash
12. Mr. Samay Prakash filed a petition dated 23rd June 2022, under Paragraph 2(1)(a) of the Tenth Schedule of the Constitution for the disqualification of Mr. Jagganath Salvi and fifteen other MLAs of the SSP. On 25th June 2022, The Deputy Speaker issued a notice instructing written submissions be made to him as per the procedure laid in the Members of Maharashtra Legislative Assembly (Disqualification on Ground of Defection) Rules 1986 by Monday, 27th June 2022 by 5.30 p.m.
13. On 27th June 2022, the hon'ble Supreme Court of India was approached under Article 32 of the Constitution by the faction of Mr. Jagganath Salvi. The Apex Court passed an interim order extending the time to respond to the disqualification petition from 27th June 2022 to 12th July 2022. In the meantime, Mr. Samay Prakash filed a petition for the disqualification of two independent MLAs on 25th June 2022 and against twenty-two MLAs of the SSP on 27th June 2022.
14. On 28th June 2022, Mr. Christopher the opposition leader called upon the Governor to direct Mr. Jitendra Jagga to prove his majority on the floor of the House. The then Chief Minister Mr. Jitendra Jagga was called upon by the Governor to face a floor test on 30th June 2022.
15. On 29th June 2022, under a writ petition Mr. Samay Prakash approached the Supreme Court of India to stay the trust vote as the disqualification petition against forty-two MLAs of the SSP was still pending for consideration before the Deputy Speaker. The Court rejected the writ petition and declined to stay the trust vote scheduled for 30th June 2022. Following this development, Mr. Jitendra Jagga resigned the same day.
16. The very next day, on 30th June 2022, Mr. Christopher informed the Governor stating that one hundred and six MLAs from ILP and eight independent and other MLAs were extending support to Mr. Jagganath Salvi. In another letter to the Governor Mr. Jagganath Salvi claimed that with the support of thirty-nine MLAs of SSP along with one hundred and six ILP MLAs and seventeen independent and other MLAs he had the support of the majority and requested the Governor to invite him to take oath as Chief Minister. On the same day, the Governor invited Mr. Jagganath Salvi to prove the confidence of the assembly within seven days.

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- Moot Proposition -

17. After proving the confidence of assembly, on 30th June 2022, Mr. Jagganath Salvi and Mr. Christopher took oath as Chief Minister and Deputy Chief Minister of Maharashtra, respectively. On the same day, Mr. Jitendra Jagga issued a letter to Mr. Jagganath Salvi informing him of his removal from the post of 'SSP Leader'. Mr. Jitendra Jagga also removed other MLAs of SSP from their roles as office-bearers of the party.
18. On 4th July 2022, the election for the Speaker was conducted within the Maharashtra Legislative Assembly. An MLA belonging to the ILP nominated Mr. Ramlal Norway of the ILP for this position while an MLA of SSP (Mr. Jitendra Jagga's faction) nominated Mr. Rahul Sengi for the post.
19. Mr. Samay Prakash issued two whips on 2nd July 2022, first directing all the MLAs of SSP to attend the session on 4th July 2022 and vote against the motion of confidence for the Council of Ministers headed by the Chief Minister Mr. Jagganath Salvi and the second whip was directed to all MLAs of SSP to vote for the SSP candidate on the post of Speaker. The election for the post was conducted and Mr. Ramlal Norway of the ILP emerged victorious. Consequently, Mr. Samay Prakash instituted a fresh disqualification proceeding against the thirty-nine MLAs of SSP who voted in favor of Mr. Ramlal Norway under Paragraph 2(1)(b) of the Tenth Schedule to the Constitution for violating the whip issued by him.
20. After resuming the office as the Speaker of the house, Mr. Ramlal Norway approved the appointment of Mr. Jagganath Salvi as the Leader of SSP and cancelled the approval granted to Mr. Atul Chourasia earlier. Further he recognized Mr. Indu Gogoi as the Chief Whip of SSP. Further Mr. Indu Gogoi issued a new whip on 3rd July 2022 directing all the MLAs of SLLP to the Assembly Session and voted in favor of the motion of confidence for the Council of Ministers headed by Mr. Jagganath Salvi.
21. In the Assembly each faction continued to claim that the appointments made by them and communicated to the Speaker, or the Deputy Speaker were legal and valid, and that the appointments made by the opposite faction were illegal and invalid. Repeatedly, the question, which faction is the "real" SSP arose.
22. Soon thereafter the SSP (faction led by Mr. Jitendra Jagga) issued notices of its intention to remove the Speaker Mr. Ramlal Norway under Article 179(c) of the Constitution read with Rule 11 of the Maharashtra Legislative Assembly Rules 2019.
23. On 4th July 2022, Mr. Samay Prakash filed a fresh petition for the disqualification of thirty-nine MLAs (led by Mr. Jagganath Salvi) under Paragraph 2(1)(b) of the tenth Schedule for violating the whip issued by him on 2nd July 2022.

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- Moot Proposition -

24. Mr. Indu Gogoi also filed a petition for disqualification of fourteen MLAs of the SSP (led by Mr. Jitendra Jagga) under Paragraph 2(1)(a) and 2(1)(b) of the Tenth Schedule for Violating the whip issued by him on 3rd July 2022.
25. In these turn of events, both the factions of SSP claimed the symbol of 'Dhanush' of SSP which gave rise to another dispute among both the factions. The matter then got the notice of Election Commission of Indiana (ECI). The ECI directed both the factions to submit their written submission and any documents in favor of the claims.
26. A writ petition was filed before the Supreme Court of Indiana. For ease of reference, SSP (faction led by Mr. Jitendra Jagga) shall be called the Petitioner and SSP (faction led by Mr. Jagganath Salvi) as the Respondent.

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- Moot Proposition -

ISSUES RAISED :

1. Whether the Anti-Defection law under 10th Schedule of the Constitution affect legislators' ability to make decisions? Does change in ideology after the elections by a political party entitle the elected members to quit their party/switch sides without being penalized under the Anti-Defection Law?
2. Whether a notice for removal of a Speaker restricts him/her from continuing with disqualification proceedings under 10th Schedule of the Constitution?
3. Whether the pendency of disqualification petition against members impact the proceedings of the house of State Legislature?

Note:

- All the laws of Indiana are *pari-materia* to that of India and the state Laws of Mahapradesh are *pari-materia* to that of state of Maharashtra.
- This proposition is a work of fiction. Any events or names mentioned if coinciding with real life events is purely a coincidence.
- The participants should strictly adhere to the above-mentioned issues enumerated in the present moot proposition.

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National Moot Court Competition 2024

- Rules & Regulations -

• **Date & Venue**

The competition is scheduled to be held in three parts, where in all the **rounds will be conducted online in 2024.**

• **Language -**

The competition shall be conducted only in **English** language.

• **Eligibility** - The competition is open for students who are pursuing a law degree either a three-year course or a five-year integrated course during the current academic year. Also, only one team can participate from one institution.

• **Team Composition** – Each team should consist of a **minimum of 2 and maximum of 3 members** (under no circumstances these number can be modified). There shall be **2 speakers** and a **researcher**. Each team will be provided with a team code after the successful registration. And, no team shall disclose the identity of their institution during the competition; such disclosures shall invite penalties or disqualifications at the discretion of the convener of the Moot Court Committee.

• **Dress code for participants throughout the event will be –**

Girls : **Black salwar and white kurta or white shirt and black trousers along with black blazer and black shoes.**

Boys : **White shirt, black trousers and black tie along with black blazer and black shoes**

Note: The participating teams shall also adhere to the above-mentioned dress code while attending the inaugural and valedictory ceremonies of the competition

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National Moot Court Competition 2024

- Registration -

The procedure for registration for the competition, is as follows:

- ❖ **Registration-** Interested teams are required to register themselves to participate in the Competition by filling a registration form on this link - <https://forms.gle/xP3RbdtXS8hySBoN9>
- ❖ The teams are also required to mention the E-Mail ID of either the respective committee or the head/dean of the Institution in the Registration Form.
- ❖ Deadline for the online Registration – **15th April 2024 (Till 11:59 P.M. IST).**
- ❖ **Registration Fee - ₹1, 800/- [Per Team].**
- ❖ The confirmation of Registration will be notified to the teams by the Organizers, after the completion and verification of the Registration formalities.
- ❖ The teams will be provided with a Team Code and in any stage of the Competition, a team must be identified only by the allotted team code.
- ❖ All team members must refrain from disclosing the identity of their Institution at any time and in any manner during their participation in the Competition. Non-compliance with this rule shall lead to severe penalty or disqualification as determined by the Administrators

Scan QR code for
Registration :



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- Payment Details -

The procedure for the payment of the Registration Fee shall be as follows :
All the teams shall be required to make an online payment of **₹1,800/- only**.

Beneficiary : Vijeta Chaudhary.

Bank : State Bank Of India

Branch : HDFC Complex, Chinchwad, Pune Old Bombay Pune Road

A/c No : 31528049209

IFSC Code : SBIN0007736

Account Type : Saving Account

MICR Code : 411002035

*The last date for completion of all the registration formalities is on or before
April 15th , 2024 (till 11:59 P.M. IST)

Scan QR code for
UPI Payment :



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National Moot Court Competition 2024

- Memorial & Evaluation -

1. Submission

The following requirements for memorials must be strictly followed. Non-conformities will be penalized:

- Each team must prepare memorials for both parties to the dispute (Petitioners and Respondent).
- Soft copy of the memorials in word format as well as PDF format must be mailed mcc.law@dypvp.edu.in.
- One advance PDF copy of the memorials (both Applicant and Respondent) must reach the host institution for evaluation by **22nd April 2024** through mail.
- Late submission will be penalized by one point each memorial for every day of delay after due date.
- Once the memorials have been submitted, no revisions / supplements / additions will be allowed.

2. Memorial

The memorials have to be submitted on given email and must contain:

- a) Table of Contents
- b) Index of Authorities
- c) Statement of Jurisdiction (not more than 1 page)
- d) Statement of Facts (1 page only and argumentative statement of facts would attract penalties)
- e) Statement of Issues (not more than 1 page)
- f) Summary of Arguments (not more than 2 pages)
- g) Arguments Advanced (not more than 15 pages)

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- Memorial & Evaluation -

h) Prayer (not more than 1 page)

- Uniform font style is to be used throughout the Memorial. The Font Style should either be **Times New Roman**. The font size of the text should be **12 points** (double space) and the font size of the footnotes should be **10 points** (single space) with double space between two footnotes.
- The memorial must have a margin measuring 1 inch on all sides of each page.
- All the pages of the memorial, except the Cover Page shall be numbered.
- The page numbering should be on the top right corner of each page.
- The Bluebook: A Uniform System of Citation (20th Edition) should be followed in the written submission throughout. Non-compliance will result in a penalty of 1 mark per page. Substantive/Speaking footnotes are strictly prohibited. Non-compliance will result in a penalty of 1 mark per substantive citation.
- Cover must be placed on briefs as follows:

Applicant: Blue color

Respondent: Red color

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- Memorial & Evaluation -

The Cover Page of the Memorial must contain the following information:
The 'team code' in the top right corner.

- The cover page of the memorial must state the following:
 - a) The cause titles.
 - b) Identify brief as Applicants & Respondents as is applicable.
 - c) Provisional Team Codes on the top right corner of the Cover Page.

- Non- compliance of the rules mentioned in Memorials Guidelines shall attract severe penalties

The teams are advised not to reveal their personal identities or the identity of their institution anywhere in the memorials. Violation of this provision shall result in penalties including deduction of marks or disqualification from the Competition. The decision of the Moot Court Committee shall be final in this regard.

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National Moot Court Competition 2024

- Structure of Competition -

1. General Guidelines for Oral Submissions:

- i. Teams are not permitted to raise issues in the Oral Rounds that have not been submitted in their written submissions.
- ii. The use of mobile phones, laptops, or any other electronic gadgets for research or reference purposes is strictly prohibited during the Oral Rounds.
- iii. Participants may use their bare acts, print outs and commentaries provided that anonymity is not violated during the Rounds.
- iv. The decision of the Judges as to the marks allotted to each team shall be final and binding.

2. Structure of Rounds:

- i. The Competition shall be conducted over a period of 2 (Two) days i.e., from 29th to 30th April, 2024.
- ii. The Competition shall consist of the following rounds:

A. Preliminary Rounds **B. Semi – Finals** **C. Final**

3. Preliminary Rounds:

- i. Each team shall argue once from both sides, i.e., Petitioner and Respondent, order of which shall be decided by way of draw of lots to be conducted by the Administrators.

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- Structure of Competition -

- ii. No two teams shall face each other more than once in the Preliminary Rounds nor will they argue before the same panel of judges.
- iii. Draw of Lots: The fixtures/match-up of teams in Preliminary Rounds shall be determined on the basis of the draw of lots.
- iv. Each side shall get a maximum time of 30 minutes to present their arguments of which no Speaker shall be permitted to address the Bench for more than 18 minutes. The time limit is inclusive of the time for Rebuttal or Sur-rebuttal respectively. The maximum time for Rebuttal is 2 minutes and the maximum time for Surrebuttal is 1 minute. Each speaker is required to speak for a minimum of 12 minutes exclusive of the time taken for Rebuttals and Sur-rebuttals.

4. Scoring in the Preliminary Rounds:

- i. The qualification or disqualification of the Teams for the Advanced Round shall be determined on the basis of the wins only in each Preliminary Round.
- ii. The win or loss of a Team shall be determined on the basis of aggregate score. The Team with a higher aggregate score shall win the round.
- iii. The aggregate score of a Team shall be computed as the total of - Oral Score of Speaker-1, Oral Score of Speaker-2 and half the score of the Memorial.

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- Structure of Competition -

- iv. Only those Teams shall qualify to the (Semi Finals) who win the preliminary rounds. In case of shortage of such teams to even out the competition in the advanced rounds, the top teams as determined by their cumulative scores for both the rounds shall be taken into consideration by the Administrators irrespective of the fact that whether such a team had won/lost any round whatsoever.
- v. In the event of a tie, the following methods shall be used to determine the rank of the Team:
 - a) The aggregate score of the Team in their Oral Round One shall be considered, the Team with a higher score will be allotted a higher rank;
 - b) If the tie subsists, the Team with the higher speaker score will be allotted the higher rank;
 - c) If the tie still subsists, the Team with the highest individual speaker score out of speakers of tied Teams will be allotted the higher rank;
 - d) If the tie still subsists, the Team with the higher Memorial score will be allotted a higher rank;
 - e) If the tie still subsists, then the rank shall be determined by a toss of a coin.
- vi. The Best Mooter Award for each round will be awarded on the basis of the scores awarded to the Speakers in each such Rounds, meaning thereby that there will be the Best Mooter award for each round of the Competition.

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- Structure of Competition -

5. SEMI-FINALS:

- i. The top four Teams from the Preliminary Round shall qualify for the Semi-final round. It shall be a knock out round. The side of pleadings and the opponent shall be determined on the basis of draw of lots.
- ii. Each side shall get a maximum time of 50 minutes to present their arguments of which no Speaker shall be permitted to address the Court for more than 30 minutes. The time limit is inclusive of the time for Rebuttal or Sur-rebuttal respectively. The maximum time for Rebuttal is 5 minutes and the maximum time for Sur-rebuttal is 3 minutes. Each speaker is required to speak for a minimum of 22 minutes exclusive of the time taken for Rebuttals and Sur-rebuttals.
- iii. The winner of each courtroom fixture i.e., 2 Teams from the semi-final round shall proceed to the final round.

6. FINAL ROUND:

- i. The top two Teams from the Semi-Final Round shall qualify for the final round. It shall be a knock out round, where the side for pleading shall be determined on the basis of draw of lots.
- ii. The maximum time for arguments shall be the same as in the Semi-finals.
- iii. The Winner of the Final Round shall be declared the winner of the Competition.

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- Structure of Competition -

7. SCOUTING

- i. Scouting is strictly prohibited.
- ii. Any participant/ member of the organizing committee may submit a complaint regarding Scouting to the Organizers.
- iii. Teams found scouting shall be disqualified immediately.

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- Miscellaneous -

Anonymity

Student counsel may introduce her/himself to the court in the usual manner and may also state her/his names. However, the team's college / institution affiliation may not be mentioned at any time before the awards ceremony. Further, all team members shall refrain from identifying a team's school at any time and in any manner, including, but not limited to, wearing any identifying items, such as school clothing, ties, patches, or pins or carrying identifying material (such as a book with a college logo, or college seal).

Copyright

The copyright over the memorials submitted for participation in the competition is assigned by participants and shall also vest completely and fully in Dr. D.Y. Patil Law College, Pimpri, Pune. The participants shall certify in writing the originality of materials contained therein and shall be responsible for any claim or dispute arising out of the further use and exhibition of these materials. Further use and exhibition of these materials, electronically or otherwise, shall be the exclusive right of Dr. D.Y. Patil Law College, Pimpri, Pune, and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for the accuracy, completeness or adequacy of the information contained in these materials

Disclaimer

If there is any situation, not covered by the Rules, the decision of the Organizers shall be final and binding.

At no instance the Moot Proposition maker should be contacted by any participating team, such an action can cause penalties or disqualification

OUR PATRONS



Dr. D. Y. PATIL
Founder

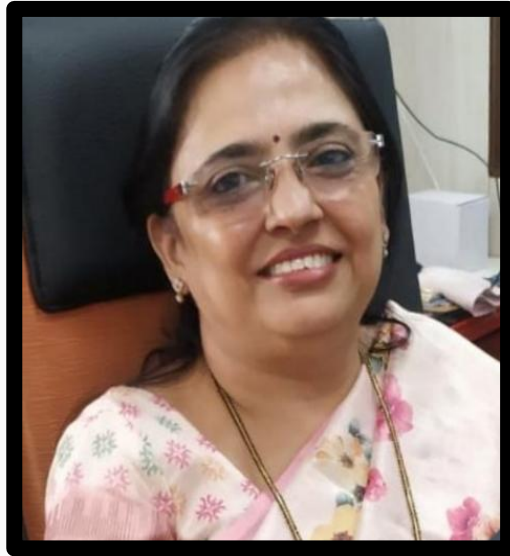


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Dr. D. Y. Patil Unitech
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Secretary
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PRINCIPAL
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FACULTY CO-ORDINATORS



Mrs. DEEPALI SHITOLE
Assistant Professor



DR. VIJETA V. CHAUDHARY
Assistant Professor



MR. SAGAR VERMA
Assistant Professor

STUDENT COORDINATORS



ASHISH JHA



HARSH VERMA



SHUBHI
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ANJALI RAI



GAURAV KAKDE

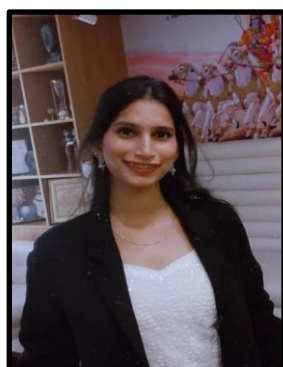


KRISHNA KUMAR
SAINI

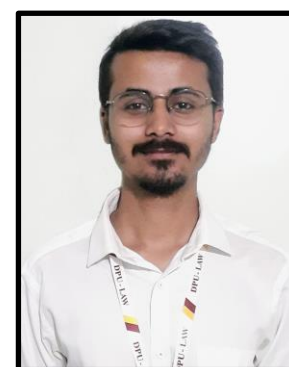
CORE COMMITTEE



ROHAN
LOKHANDE



RITU SINGH



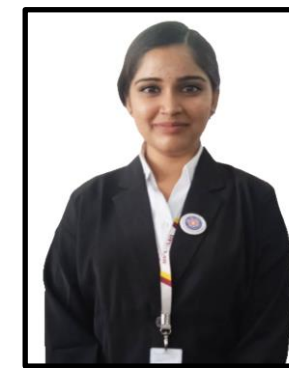
SHANTANU



TANMAY
SUBRAMANIAM



GLORIA JAMES



ARUSHI NAIR

CONTACT US

STUDENT CO-ORDINATORS

- ❖ ASHISH JHA : +91 9693012680
- ❖ HARSH VERMA : +91 9523495883
- ❖ SHUBHI MAHESHWARI: +91 7566771129
- ❖ ANJALI RAI : +91 9308373004

CORE COMMITTEE

- ❖ ROHAN LOKHANDE : +91 7507070345
- ❖ RITU SINGH : +91 8421455111

EMAIL

- ❖ E-MAIL - mcc.law@dypvp.edu.in

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